

R.N.I. TELMUL/2016/73158  
HSE No. 1051/2017-2019

[Price : Rs. 9-00 Paise.



**తెలంగాణ రాజపత్రము**  
**THE TELANGANA GAZETTE**  
**PART IV-A EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

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No. 2] HYDERABAD, SUNDAY, MARCH 15, 2020.

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**TELANGANA BILLS**  
**TELANGANA LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Telangana Legislative Assembly on 15th March, 2020.

**L.A. BILL No. 2 OF 2020.**

**A BILL FURTHER TO AMEND THE TELANGANA  
PAYMENT OF SALARIES AND PENSION AND  
REMOVAL OF DISQUALIFICATIONS ACT, 1953.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 2020.

**Short  
title and  
Commencement.**

[1]

**B. 215 (RSN)**

(2) It shall be deemed to have come into force with effect from 04.12.2019.

**Amend-  
ment of  
Sched-  
ule.  
Act II of  
1954.**

2. In the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, in the Schedule under section 10, after entry 121, the following new entries shall be added namely,-

“122. The office of the Chairman, Telangana State Most Backward Classes Development Corporation.

123. The office of the Chairman, Telangana State Rytu Samanvaya Samiti.

124. The office of the Chairman, The Musi River Front Development Corporation (MRDC).

125. The office of the Chairman, Telangana Labour Welfare Board.

126. The office of the Chairman, Telangana Building & Other Construction Workers Welfare Board.

127. The office of the Chairman, Telangana State Roads Development Corporation.

128. The office of the Chairman, Kaleshwaram Irrigation Project Corporation, Hyderabad.

129. The office of the Chairman, Yadagirigutta Temple Development Authority (YTDA).

130. The office of the Chairman, Vemulawada Temple Area Development Authority.

131. The office of the Chairman/Vice-Chairman/ Members/Directors, Hyderabad Metropolitan Development Authority (HMDA).

132. The office of the Chairman, Quli Qutub Shah Urban Development Authority, Hyderabad.

133. The office of the Chairman, Urban Development Authorities in Telangana State.

134. The office of the Chairman, Sports Authority of Telangana State.

135. The office of the Chairman, Telangana State Sheep & Goat Development Cooperative Federation Limited.

136. The office of the Chairman, Hyderabad City Grandhalaya Samstha.

137. The office of the Chairman, Telugu Academy.

138. The office of the Chairman, HACA.

139. The office of the Chairman, Telangana Official Language Commission.

140. The office of the Chairman, Telangana Residential Educational Institutions Society (TREI).

141. The office of the Chairman, Telangana State Haj Committee.

142. The office of the Chairman, Telangana State Social Welfare Board.

143. The office of the Chairman, Telangana State Food Commission.

144. The office of the Chairman, SETWIN.

145. The office of the Chairman, Telangana Sahitya Academy.

146. The office of the Directors, Regional Boards, TSRTC.

147. The office of the Chairman, Telangana State Power Generation Corporation Limited (TSGENCO), Hyderabad.

148. The office of the Chairman, Transmission Corporation of Telangana Limited (TSTRANSCOS).

149. The office of the Chairman, Telangana State Power Distribution Companies (TSDISCOMS).

150. The office of the Chairman, Telangana State Yogaadhyayana Parishad."

3. The Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Ordinance, 2019, is hereby repealed.

**Repeal of  
Ordi-  
nance  
No. 7 of  
2019.**



**STATEMENT OF OBJECTS AND REASONS**

As per section 10 of the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, (Act II of 1954) no person shall be disqualified for being chosen as or for being a member of the Telangana Legislative Assembly or the Legislative Council on the ground only that he holds any of the offices specified in the schedule to the Act.

Government have decided to include the below offices in the schedule under section 10 of the Telangana Payment of Salaries and Pension and Removal of Disqualification Act, 1953 (Act II of 1954) from attracting the provisions of office of profit Viz. (1) Office of the Chairman, Telangana State Most Backward Classes Development Corporation (2) Office of the Chairman, Telangana State Rytu Samanvaya Samiti (3) Office of the Chairman, The Musi River Front Development Corporation (MRDC) (4) Office of the Chairman, Telangana Labour Welfare Board (5) Office of the Chairman, Telangana Building & Other Construction Workers Welfare Board (6) Office of the Chairman, Telangana State Roads Development Corporation (7) Office of the Chairman, Kaleshwaram Irrigation Project Corporation, Hyderabad (8) Office of the Chairman, Yadagirigutta Temple Development Authority (YTDA) (9) Office of the Chairman, Vemulawada Temple Area Development Authority (10) Office of the Chairman/Vice Chairman/Members/Directors, Hyderabad Metropolitan Development Authority, (HMDA) (11) Office of the Chairman, Quli Qutub Shah Urban Development Authority Hyderabad (12) Office of the Chairman, Urban Development Authorities in Telangana State (13) Office of the Chairman, Sports Authority Telangana State (14) Office of the Chairman, Telangana State Sheep & Goat Development Cooperative Society Federation Limited (15) Office of the Chairman, Hyderabad City Grandhalaya Samstha (16) Office of the Chairman, Telugu Academy (17) Office of the Chairman HACA (18) Office of the Chairman, Telangana Official Language Commission (19) Office of the Chairman, Telangana Residential Educational Institutions Society (TREI) (20) Office of the Chairman, Telanagna State Haj Committee (21) Office of the Chairman, Telangana State Social Welfare Board (22) Office of the Chairman, Telangana State Food Commission (23) Office of the Chairman, SETWIN (24) Office of the Chairman, Telangana Sahitya Academy (25) Office of the Directors, Regionl Boards, TSRTC (26) Office of the Chairman, Telangana State Power Generation Corporation Limited (TSGENCO), Hyderabad (27) Office of the Chairman, Transmission Corporation of Telangana Limited (TSTRANSICOS) (28) The office of the Chairman, Telangana State Power Distribution companies (TSDISCOMS) and (29) Office of the Chairman, Telangana State Yogaadhyayana Parishad.

As the Legislature of the State was not then in session having been prorogued and as it has been decided to give effect to the above decision immediately, the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Ordinance, 2019 (Ordinance No. 7 of 2019) has been promulgated by the Governor of Telangana on the 4th December, 2019 and published in the Telangana Gazette, Part IV-B Extraordinary, dated 4th December, 2019.

This Bill seeks to replace the said Ordinance.

**K. CHANDRASEKHAR RAO,**  
Chief Minister.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND CONDUCT OF BUSINESS IN THE  
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Bill, 2020, after it is passed by both the Houses of State Legislature, may be submitted to the Governor for her assent under Article 200 of the Constitution of India.

**K. CHANDRASEKHAR RAO,**  
Chief Minister.

**Dr. V. NARASIMHA CHARYULU,**  
Secretary to State Legislature.